<u>OUT-TODAY</u>

ITEM NO.69+73+74

COURT NO.6

SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.792/2020

(Arising out of impugned final judgment and order dated 24-01-2020 in SBCRLMP No.5427/2019 passed by the High Court Of Judicature For Rajasthan At Jaipur)

SHYAM SUNDER SINGHVI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R.; and, IA No.17534/2020 - FOR EXEMPTION FROM FILING O.T.)

WITH

SLP (Crl) No.909/2020 (II) (FOR ADMISSION; and, IA No.19077/2020 - FOR EXEMPTION FROM FILING O.T.)

SLP (Crl) No.1003/2020 (II) (FOR ADMISSION and I.R.; and, IA No.21676/2020 – FOR EXEMPTION FROM FILING O.T.)

SLP (Crl.) Nos.1193-1194/2020 (II)

SLP (CRL.) No.1215/2020 (FOR ADMISSION and I.R.; and, IA No.24249/2020-EXEMPTION FROM FILING O.T.)

Date: 10-02-2020 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE VINEET SARAN

Counsel for the Parties:

Mr. Shekhar Naphade, Sr. Adv.

Mr. Shobit Tiwari, Adv.

Mr. Achintya Dwivedi, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Mr. Sidharth Luthra, Sr. Adv.

Mr. Bhagabati Prasad Padhy, AOR

Mr. Siddharth Dave, Sr. Adv.

Mr. Virender Pal Singh Sandhu, Adv.

Mr. Abhimanshu Dhyani, Adv.

Ms. Jasmine Damkewala, AOR

Mr. Anuj Bhandari, AOR

Mr. Shitij Chakravarty, Adv.

Mr. K.M. Nataraj, ASG

Mr. Zoheb Hossain, Adv.

Mr. Kanu Agarwal, Adv.

Mr. Sharath Nambiar, Adv.

Mr. Vatsal Joshi, Adv.

Mr. Shreekanth P.S., Adv.

Ms. Indira Bhakar, Adv.

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following O R D E R

Heard learned counsel for both sides.

We do not see any reason to interfere in these matters. The Special Leave Petitions are, accordingly, dismissed.

However, the interim orders passed by this Court on the earlier occasions shall continue to operate till 17.02.2020.

Pending application(s), if any, shall stand disposed of.

(MUKESH NASA) COURT MASTER (SUMAN JAIN) ASSISTANT REGISTRAR